

हेडिड कहां से उबलप कर ली है। आप तो बहुत सज्जन आदमी हैं।

बागड़ी जी, मैंने आपका नोटिस पढ़ लिया है। मैंने उस से इनकार किया लेकिन मैंने कहा कि मैं फैंक्ट्स मंगवा रहा हूं। आप कालिंग अटेंशन की नोटिस दीजिए।

Then I will consider that. That is what I am saying.

भनी राम बागड़ी : मुझे आपकी बात सही लगी है लेकिन मैं एक बात कहना चाहता हूं जिस से राष्ट्र का हित होगा और लोक सभा को भी कुछ न कुछ बल मिलेगा। साथ ही मैं यादव साहब से भी कहता हूं कि वे वगैर सोचे मत बोला करें, इससे कोई फायदा नहीं है। कभी विपक्ष के लोग भी अच्छी बात कूते हैं और पक्ष के लोग भी अच्छी बात कहते हैं इसलिए व्हूटिंग करने से कोई फायदा नहीं है। मैं यह कहना चाहता था कि अमन चैन और व्यवस्था न होने से सभी लोगों की जिन्दगी खतरे में पड़ जाती है इसलिए इसके ऊपर आपको खास ध्यान देना चाहिए।

श्री मती उषावर्मा (खेरी) : अध्यक्ष महोदय, मेरा निवेदन है कि पानी और बिजली की जो समस्या है उसके अलावा आजकल जो बारिश हो रही है उसका पानी जो छतों पर भर जाता है और लीक करता है उसके सहारे बिजली की करेण्ट भी आ जाने की सम्भावना रहती है। इसकी ओर भी ध्यान दिया जाना चाहिए।

राधा बतार शास्त्री : अध्यक्ष जी, सांप्रदयिक दंगे धीरे धीरे बढ़ रहे हैं। मेरे क्षेत्र, फुलवारी शरीफ में

श्री 62 अमहोदय : शास्त्री जी, कल बिजनेस एडवाइजरी कमेटी की मीटिंग हो रही है, उसके सामने यह मसला है, वह इसको देखेगी।

12.11 hrs.

PAPERS LAID ON THE TABLE

ANNUAL PLAN, 1982-83

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): I beg to lay on the Table a copy of the "Annual Plan, 1982-83" (Hindi and English version). [Placed in Library. See No. LT-4312/82].

NOTIFICATIONS UNDER ESSENTIAL C. COMMODITIES ACT 1955.

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) G.S.R. 358(E) published in Gazette of India dated the 27th April 1982 regarding fixation of prices of fertilizers mentioned in the Schedule to the Notification when sold in bags and bulk.

(2) G.S.R. 420(E) published in Gazette of India dated the 23rd May, 1982 making certain amendment to Notification No. G.S.R. 358(E) dated the 27th April, 1982 so as to add 'Superphosphate' to the Schedule to the Notification.

(3) G.S.R. 487(E) published in Gazette of India dated the 7th July, 1982 making certain amendment to Notification No. G.S.R. 1885 dated the 14th September, 1959 withdrawing the powers under clauses 4 and 21 of the Fertilizer Control Order,

1957 from the Secretary, Department of Agriculture, Government of Kerala, and vesting the same in the Director (Agriculture) Government of Kerala. [Placed in Library. See No. LT-4313/83].

REVIEW ON AND ANNUAL REPORT OF ORISSA AGRO INDUSTRIES CORPORATION LTD CUTTACK FOR 1974-75 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): I beg to lay on the Table.

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1974-75.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4314/82].

12.12 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha.

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am

[Rao Birendra Singh]

directed to enclose a copy of the Navy (Amendment) Bill, 1982, which has been passed by the Rajya Sabha at its sitting held on the 20th July, 1982."

NAVY (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Navy (Amendment) Bill, 1982, as passed by Rajya Sabha.

12.13 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SEX DETERMINATION TESTS

MR. SPEAKER: Shri M. M. Lawrence—absent.

Shrimati Suseela Gopalan.

SHRIMATI SUSEELA GOPALAN (Alleppey): Sir, I call the attention of the Minister of Health and Family Welfare to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported sex determination tests carried on by private doctors in the country resulting in large scale destruction of female foetuses which will bring down the already declining female sex ratio, harm the mothers' health and cause deformity to the children."

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Mr. Speaker Sir, The Government shares the serious concern of the Hon'ble Members of this House on the subject of alleged abortion of female foetus on the basis of sex determination tests conducted by some private doctors.

2. Tests are sometimes conducted in order to detect congenital deformities and sex-linked genetic disorders